

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

STARRED QUESTION NO.78* TO BE ANSWERED ON: 07.02.2025

Check on Spurious Fertilizers

78*: SHRI BHOJRAJ NAG:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has taken any concrete steps to keep a check on spurious fertilizers in the country;
- (b) if so, the details thereof;
- (c) whether raids have been conducted against registered traders for allegedly dealing in spurious fertilizers in Chhattisgarh during the last five years; and
- (d) if so, the details thereof indicating the number of raids conducted, registrations/licenses cancelled and legal action taken against them during the said period?

ANSWER

MINISTER FOR CHEMICALS & FERTILIZERS AND HEALTH & FAMILY WELFARE

(SHRI JAGAT PRAKASH NADDA)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO. 78* FOR 07.02.2025 REGARDING “CHECK ON SPURIOUS FERTILIZERS” TABLED BY SHRI BHOJRAJ NAG.

(a) & (b): The Fertilizer Control Order (FCO)-1985 has laid down fertilizer-wise detailed specifications. Any fertilizer, not meeting the said specifications, cannot be sold in the country for agricultural purpose. Clause 19 of FCO strictly prohibits the sale or manufacture of fertilizers which are not of prescribed standards. Any sale of duplicate/substandard/counterfeit fertilizers is punishable under the Essential Commodities Act, 1955.

Moreover, quality control of fertilizers comes under the purview of State Governments. In order to regulate the sale of duplicate fertilizers in the State, there is a District Quality control mechanism for awareness & vigilance at the field level and awareness is spread among the farmers on the regular basis through press note, TV talks, Kishan Gosti, Krushimela, Krushi Mahotsav etc.

(c) & (d): As per the inputs received from State Government of Chhattisgarh, the information regarding the raids conducted in the State and action taken against them during the last 5 years is placed at **Annexure**.

Year 2019-20

S. No.	Case's registered		FIR Lodged	Prosecution Launched	No. of cases in courts	Case No.	Offence Details	Section Applied	Admissible Stage	Status of submission of Para-wise Remarks	Cases under Hearing	Convicted
		Nos.										
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Non standard	388	0	0	0	0	0	0	0	0	0	0
2	Black marketing	0	0	0	0	0	0	0	0	0	0	0
3	Higher rate sale	0	0	0	0	0	0	0	0	0	0	0
4	Other Violation	170	0	0	0	0	0	0	0	0	0	0
Total		558	0	0	0	-	-	-	-	-		

Year 2020-21

S. No.	Case's registered		FIR Lodged	Prosecution Launched	No. of cases in courts	Case No.	Offence Details	Section Applied	Admissible Stage	Status of submission of Para-wise Remarks	Cases under Hearing	Convicted
		Nos.										
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Non standard	119	1	0	0	0	0	0	0	0	0	0
2	Black marketing	0	0	0	0	0	0	0	0	0	0	0
3	Higher rate sale	0	0	0	0	0	0	0	0	0	0	0
4	Other Violation	167	0	0	0	0	0	0	0	0	0	0
Total		286	0	0	0	-	-	-	-	-		

Year 2021–22

S. No.	Case's registered		FIR Lodged	Prosecution Launched	No. of cases in courts	Case No.	Offence Details	Section Applied	Admissible Stage	Status of submission of Para-wise Remarks	Cases under Hearing	Convicted
		Nos.										
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>	<i>8</i>	<i>9</i>	<i>10</i>	<i>11</i>	<i>12</i>	<i>13</i>
1	Non standard	139	0	0	0	-	-	-	-	-	0	-
2	Black marketing	5	0	4	4	-	-	-	-	-	1	1
3	Higher rate sale	0	0	4	4	-	-	-	-	-	1	5
4	Other Violation	52	0	2	2	-	-	-	-	-	1	1
Total		196	0	10	10	-	-	-	-	-	3	7

Year 2022-23

(P-4)

S. No.	Case's registered		FIR Lodged	Prosecution Launched	No. of cases in courts	Case No.	Offence Details	Section Applied	Admissible Stage	Status of submission of Para-wise Remarks	Cases under Hearing	Convicted
		Nos.										
1	3	4	5	6	7	8	9	10	11	12	13	14
1	Non standard	110	0	0	0	-	-	-	-	-	-	-
2	Black marketing	1	0	1	1	1/C-150/2021-22/12.12.2022	स्वास्तिक बायो फर्टिलाईजर प्रा.लि., रेवाड़ी, हरियाणा द्वारा बिना प्राधिकार पत्र के उर्वरक ब्यापार किया जा रहा था।	कलेक्टर एवं जिला दण्डाधिकारी के न्यायालय में प्रस्तुत	उर्वरक नियंत्रण आदेश खण्ड 7 ज्ञापन ए-1 का शर्त क्रमांक 2 का उल्लंघन	0	0	1 (60000/- अर्थदण्ड अधिरोपित किया गया।)
3	Higher rate sale	1	0	1	1	B 121	अधिक दर पर उर्वरक विक्रय	3 (3)	Decision Completed	Offence found true Charged Rs 68155	0	1
4	Other Violation	13	0	3	3	15.06.2022	गोदाम परिवर्तन की सूचना नहीं	A-1 Condition-2	Final Stage	Offence found true Decision Pending	1	0
						07.07.2022		A-1 Condition-2	Final Stage	Offence found true Decision Pending	1	0
						2021082412000 06		जैव उत्प्रेरको का अवैध भंडारण	उर्वरक नियंत्रण आदेश 1985 के खण्ड-19(सी)	निर्णय पूर्ण	अपराध सही पाया गया 10000 रुपये जुर्माना	0
Total		125	0	5	5	-	-	-	-	-	2	3

Year– 2023-24

S. No.	Case's registered		FIR Lodged	Prosecution Launched	No. of cases in courts	Case No.	Offence Details	Section Applied	Admissible Stage	Status of submission of Para-wise Remarks	Cases under Hearing	Convicted
		Nos.										
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Non standard	193	2	0	0	-	-	-	-	-	0	0
2	Black marketing	7	5	6	6	-	-	-	-	-	3	3
3	Higher rate sale	0	0	0	0	-	-	-	-	-	0	0
4	Other Violation	63	2	1	1	-	-	-	-	-	0	1
Total		263	9	7	7	-	-	-	-	-	3	4
<p>Remark: 04 cases are under process after FIR registered ,4 Cases presented in DM court,1 case under process in Session Court</p>												
